

The Minister of Health (Dr. Sushila Nayar): (a) The sanitary conditions in Delhi are not satisfactory but there has not been any marked deterioration recently.

(b) The following measures undertaken by the New Delhi Municipal Committee are expected to improve the sanitary conditions of New Delhi:

- (i) Launching of sanitation drives with the help of the members of the Local Health Committees to improve the sanitary conditions of the locality.
- (ii) Removal of squatters and hawkers from various unauthorised sites.
- (iii) Removal of unauthorised dairies from Karbla, Pilangi, Vinay Nagar, etc.

The Chief Commissioner is thinking of introducing regular inspections by the senior officials of the New Delhi Municipal Committee to check the sanitary conditions and other civic matters.

Nursing Colleges

551. Shri Ram Harkh Yadav: Will the Minister of Health be pleased to state:

(a) whether it is a fact that Government propose to open well equipped nursing colleges in all the States of India;

(b) if so, how many such colleges and in which States have been opened so far and with what success; and

(c) whether any definite scheme is being planned in this direction for the remaining States in India?

The Minister of Health (Dr. Sushila Nayar): (a), (b) and (c). At present there are the following 8 Colleges for the Basic Course in Nursing leading to B.Sc. Degree and two Colleges for a Post-Basic Course leading to a B.Sc. Degree in Nursing Education and Administration:

Basic Course:

1. College of Nursing, New Delhi.
2. School of Nursing, Vellore.
3. College of Nursing, Hyderabad.
4. College of Nursing, Indore.
5. College of Nursing, J.J. Group of Hospitals, Bombay.
6. College of Nursing, Jaipur.
7. College of Nursing of S.N.D.T. University, Bombay.
8. Armed Forces College of Nursing, Poona.

Post-Basic Course:

9. College of Nursing, Chandigarh.
 10. College of Nursing, Trivandrum.
- The training programme in these Colleges is functioning satisfactorily.

The establishment of a nursing college in each of the States of Gujarat and West Bengal is under consideration of the respective State Governments.

Cholera in Bihar

**552. { Shri Ram Harkh Yadav:
Shri Yamuna Prasad Maandai:**

Will the Minister of Health be pleased to state:

(a) whether it is a fact that cholera has broken out as an epidemic in Bihar State for the last couple of months;

(b) if so, whether there have been as many as 612 cases of seizures and about 200 cases of deaths as a result thereof; and

(c) the measures adopted by Government to mitigate the effect of the epidemic?

The Minister of Health (Dr. Sushila Nayar): (a) Yes.

(b) During September and October, 1964, the number of cholera cases reported by the State Government is 1030 out of which 371 proved fatal.

(c) The following measures have been taken by the State Government in this regard:

- (i) The Epidemic Diseases Act, 1897 has been invoked and compulsory inoculation has been introduced thereunder;
- (ii) 61,54,695 anti-cholera inoculations were performed during the period from July, 1964 to October, 1964 (part).
- (iii) All drinking wells have been disinfected.

12 hrs.

CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE

(i) DISLOCATION OF INDIAN AIRLINES SERVICES

Shri Harish Chandra Mathur (Jalore): I call the attention of the Minister of Civil Aviation to the following matter of urgent public importance, and I request that he may make a statement thereon:

Dislocation of Indian Airlines services.

The Minister of Civil Aviation (Shri Kanungo): On the 9th September, 1964, with your permission, Sir, I had made a statement in the House in the course of which I had explained the circumstances in which the services of the Indian Airlines Corporation were disrupted from 22-8-1964 because of the reduced availability of Pilots for flying its fleet as a result of the enforcement by the Indian Commercial Pilots Association, of their own flight and duty time limitations. I had indicated then that Government themselves found that the unsatisfactory state of services since 22nd August, 1964 was creating an increasing state of uncertainty and hardship to the hundreds of passengers who were the innocent victims of the deadlock between the Corporation and the Pilots and that Government had, therefore, asked the Corporation to work out a schedule of operations which could be maintained with definiteness and certainty so long as the

dispute lasted. I had expressed the hope that it would be possible for the Corporation to resume normal operations again. I am glad to say that although the Caravelle services and a number of other services were cancelled with effect from 9th September, 1964, as a result of the further efforts made by the Secretary, Ministry of Civil Aviation, to bring about a settlement between the management of I. A. C. and their pilots, the latter agreed to give up their unilateral observance of flight and duty time limitations and to work in accordance with the regulations in force prior to 22nd August, 1964. Accordingly, the Corporation resumed normal operations with effect from 13th September, 1964. I may add here that efforts made so far to reach a settlement with the pilots on the question of flight and duty time limitations have not yet resulted in a formal agreement though understandings have been reached. In any case, the matter is before the National Industrial Tribunal, presided over by Shri G. D. Khosla and it is hoped that soon an agreement would be reached and placed before the Tribunal.

2. On the 24th and 25th October, 1964 a number of services emanating from Bombay had to be cancelled or operated with considerable delay due to a large number of Pilots reporting sick all of a sudden and even the stand-byes not being available.

Some Hon. Members: We can't hear the Minister.

Mr. Speaker: Order, order. Even my voice does not reach hon. Members and they continue talking in spite of my requests again and again.

Some Hon. Members: We cannot hear him.

Mr. Speaker: That is my difficulty also. The House should always remain delightful to the eye and pleasant to the ear. It becomes rather difficult to follow the proceedings.

Shri Kanungo: The circumstances in which the Pilots had absented